## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3133 (To be answered on the 3<sup>rd</sup> August 2017)

## NORMS FOR CONSTRUCTION OF BUILDINGS AROUND AIRPORTS

3133.

KUNWAR HARIBANSH SINGH SHRI ASHOK SHANKARRAO CHAVAN SHRI SUDHEER GUPTA SHRI S.R. VIJAYAKUMAR DR. SUNIL BALIRAM GAIKWAD SHRI BIDYUT BARAN MAHATO SHRIT. RADHAKRISHNAN DR. P. VENUGOPAL SHRI RAMDAS C. TADAS

SHRI GAJANAN KIRTIKAR

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether a large number of multi-storey buildings are being constructed surrounding some airports of the country causing obstacles in the flight path of aircrafts and if so, the details thereof, airport-wise; (b) whether the Directorate General of Civil Aviation (DGCA) has ordered about 70 buildings in Vile Parle, Santacruz and Ghatkopar in Mumbai to reduce their height after an order of the Mumbai High Court in this regard;

(c) if so, the details thereof and the time given by DGCA to implement the same;

(d) whether most of the buildings have copies of height clearance certificates issued by Airports Authority of India;

(e) if so, the details thereof and the reasons for such notices issued by DGCA; and (f) the corrective measures taken/being taken by the Government in this regard?

## ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विभाजन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

- (a): Yes, Madam. In order to ensure the safety of aircraft operations, the Ministry of Civil Aviation (Height Restrictions for Safeguarding the Aircraft Operations) Rules, 2015 published vide GSR 751 (E) dated 30.10.2015 restricts the height of buildings/structures within certain distance from airports and the Airports Authority of India (AAI) has been entrusted with the task of issuing No Objection Certificate (NOC) for construction of buildings within the restricted area.
- (b) & (c): In compliance to the directions issued by the Hon'ble High Court of Bombay and survey conducted by the Mumbai International Airport Ltd., DGCA had issued orders to reduce height of 63 buildings within 60 days, as per Rule o of the Aircraft (Demontion of obstructions caused by humaings and Trees etc.) Rules, 1994 in May/June, 2017.
- (d) to (f): None of the owners of the above mentioned 63 buildings had NOC from AAI.